#### **COURT-II**

# IN THE APPELLATE TRIBUNAL FOR ELECTRICITY (Appellate Jurisdiction)

## <u>APPEAL NO. 352 OF 2018 &</u> IA NO. 1704 OF 2018 & IA NO. 1705 OF 2018

Dated: 29<sup>th</sup> November, 2018

Present: Hon'ble Mr. Justice N. K. Patil, Judicial Member

Hon'ble Mr. S. D. Dubey, Technical Member

In the matter of:

BSES Kerala Power Ltd. .... Appellant(s)

Vs.

Kerala State Electricity Regulatory Commission & Ors. .... Respondent(s)

Counsel for the Appellant(s) : Mr. S. Venkatesh

Mr. Sandeep Rajpurohit Ms. Nishtha Kumar

Counsel for the Respondent(s) :

#### **ORDER**

## (IA No. 1705 of 2018 – for exemption from filing legible copies, font size & margin of the annexures)

In this application learned counsel appearing for appellant/applicant request for exemption from filing legible copies, font size and margin of the annexures. We have heard the learned counsel appearing for the appellant/applicant. For the reasons stated in this application, we direct the appellant/applicant to file legible copies, font size and margin of the annexures, within eight weeks' time from the issue of this order.

With these observations, IA, being IA No. 1705 of 2018, is allowed and stands disposed of accordingly.

### ORDER (APPEAL NO. 352 OF 2018 & IA NO. 1704 OF 2018)

Issue notice to the respondents in the IA as well as main appeal returnable on 21.12.2018. Dasti, in addition, is permitted.

List the matter on **21.12.2018**.

(S. D. Dubey) Technical Member

mk/bn

(Justice N. K. Patil) Judicial Member